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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK.

O.A. No.50 OF 1991

Disposed of on February 23, 1993.

Sripaty Satpathy ... Applicant
Versus
Union of India and Ors. ... Respondents

For the Applicant ... M/s Devannd Misra, Deepak Misra,
R.N.Naik, A.Deo, B.S.Tripathy,
P.Panda and D.K.Sahu,
Advocates.

For the Respondents ... Mr. Aswini K.Misra, Sr.St.Counsel
(Central).

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CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN

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1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether His Lordship wish to see the fair copy of the judgment, Yes.

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JUDGMENT

K.P.ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays for a direction to the Opposite Parties to allow the petitioner to cross the Efficiency Bar with retrospective effect and to pay interest.

2. I have heard Mr. Deepak Misra learned Counsel appearing for the Petitioner and Mr. Aswini Kumar Misra, learned Senior Standing Counsel (Central). The application is not pressed. Hence it is disposed of accordingly. No Cost.

[Signature]
23-2-93
Vice-Chairman

Central Admin. Tribunal,
Cuttack Bench Cuttack/
K. Mohanty/23.2.1993.

